

National Company Law Appellate Tribunal, New Delhi

I.A. No. 707 of 2020

In

Company Appeal (AT)(Ins) No. 188 of 2020

IN THE MATTER OF:

Srinivasa Reddy Velagala

...Appellant

Vs.

Sravanthi Infratech Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Bommineni Vivekananda and Mr. KameshVedual, Advocates.

For Respondent: Mr. Sanchit Kumar Sahijpal, Advocate.

ORDER

(Through Virtual Mode)

06.01.2021: Heard both sides in 'Full'. Hearing is concluded.
'Judgement is Reserved'.

The Learned Counsel for the Respondent is permitted to submit the 'Notes of Submissions' on the side of the Respondent containing not more than four pages together with 'Compilation of Judgements', if any. Further that the copy of the same shall be furnished to the Learned Counsel for the Appellant. The Office of the Registry is permitted to receive the 'Notes of Written Submissions' etc.

**[Justice Venugopal M.]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**